Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting held on 19.12.2013

The meeting No.36/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 19.12.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Kuldeep Singh, Assistant Director	MSME

At the outset, the Minutes of NC-V Meetings Nos.34/AM-14, dated 05.12.2013 and 35/AM-14, dated 12.12.2013 was taken for ratification. As there were no amendments to the same, the above referred minutes of 05.12.2013 and 12.12.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.36/AM-14 dated 19.12.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER

:36/84-ALC3/2013

MEETING DATE: 19.12.2013

Case No.:4/26/84-ALC3/2013	-	10 10 2012	Status: Approved
HQ File :01/84/050/00183/AM14/		Lic.No/Date:0710098021 03.09.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/78/2013-14/Hosy., dated 18.12.2013 as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
	1.	Nomex Coverall (Boiler Suit)	10,585	100% manmade staple fibre	8563.265
		made of 100% manmade staple	Nos.	containing blend of 93%	Kgs.
		fibre containing blend of 93%		Meta Aramide, 5% Kevlar	
		Meta Aramide, 5% Kevlar (Para		(Para Aramide), 2%	
		Aramide), 2% Antistatic (Carbon		Antistatic (Carbon Fibre) –	
		Fibre) – Type 462 1.5 Den 2.00 in		Type 462 1.5 Den 2.00 in	
		Natural Merge 114S6D-Nomex		Natural Merge 114S6D-	
		(R) brand staple, GSM-150+/-		Nomex (R) brand staple,	
		10%		GSM-150+/-10%, width-	
				60"	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/32/84-ALC3/2013		10 10 2012	Status: Approved
HQ File :01/84/050/00224/AM14/		Lic.No/Date:0710098971 11.10.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/89/2013-14/Hosy., dated 18.12.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Skorts made of 100%	3900 Nos.	100% Nylon dyed fabric,	0.90 Sq.
	Nylon dyed fabric, GSM-111+/-		GSM-111+/-10%	meter per
1.	10%, 86% Polyester 14%			piece

Elastane dyed fabric, GSM	.	86% Polyester 14% Elastane	0.12	Sq.
124+/-10% & 92% Polyester 89	o	dyed fabric, GSM-124+/-	meter	per
Elastane knitted fabric, GSM	-	10%	piece	_
145+/-10% with 57% Recycle	d	92% Polyester 8% Elastane	0.29	Sq.
Polyester 43% Polyester knitte	d	knitted fabric, GSM-145+/-	meter	per
fabric, GSM-72+/-10%, Sty		10%	piece	_
No.AL4006		57% Recycled Polyester	0.34	Sq.
		43% Polyester knitted fabric,	meter	per
		GSM-72+/-10%	piece	-

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	-	Meet No/Date:36/84-ALC3/2013 19.12.2013	Status: Approved
HQ File :01/84/050/00216/AM14/		Lic.No/Date:0510368501 15.10.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/90/2013-14/Hosy., dated 19.12.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Infant Dress made of 100%	13,600	100% Cotton printed woven	0.80	Sq.
	Cotton printed woven fabric,	Nos.	fabric, GSM-88+/-10%	meter	per
	GSM-88+/-10%, Style No.			piece	
	948850/933107				
	Ladies Top made of 100%	16,640	100% Rayon printed woven	1.07	Sq.
	Rayon printed woven fabric,	Nos.	fabric, GSM-85+/-10%	meter	per

GSM-85+/-10%, Style No. 927238/934978		piece		
The GSM should match in both import and expo	ort.			
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

		Party Name: D DECOR HOME FABRICS PVT. LTD.	Meet No/Date:36/84-ALC3/2013 19.12.2013	Status: Deferred	
	HQ File :01/84/050/00272/AM14/			Defer Date: 16.01.2014	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has sought high wastage i.e. 6.38% wastage per piece on their proposal. The Committee, therefore, decided to ask the applicant firm to provide the stage-wise wastage claimed per piece in support of their proposal. The case stands for re-listing on 16.01.2014.				

		1 3	Meet No/Date:36/84-ALC3/2013 19.12.2013	Status: Deferred
5	HQ File :01/84/050/00227/AM14/		Lic.No/Date:5610003167 07.11.2013	Defer Date: 16.01.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Indore. Accordingly, the Committee after deliberations decided to issue another reminder to R.A. Indore and deferred the case for re-listing on 16.01.2014.

	1 -	Meet No/Date:36/84-ALC3/2013 19.12.2013	Status: Approved
HQ File :01/84/050/00270/AM14/	RLA File :03/94/040/00469/AM14/	Lic.No/Date:0310757485 11.11.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Fabric made out of Polyester Filament yarn 300 Denier (Coated)+/-10% (Net Content: 1.Polyester Filament Yarn 300 Denier+/-10% = 15,836 Kgs., 2.Polyurethane Resin (Cross	18,500	Polyester Filament yarn 300 Denier (Coated)+/-10% Polyurethane Resin (Cross Linker)	
	Linker) = 222 Kgs., 3. Poly-urethane Resin = 2220 Kgs. 4. Fluorocarbon (Finished chemical) = 222 Kgs.)		Polyurethane Resin Fluorocarbon (Finished chemical)	2331 Kgs. 233 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/36/84-ALC3/2013	Party Name: KUSUMGAR CORPORATES PVT. LTD.	10.10.2012	Status: Approved
HQ File :01/84/050/00271/AM14/	RLA File :03/94/040/00691/AM14/	Lic.No/Date:0310757488 11.11.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

	333_3 47 5 5 25 11 7					
S.No.	Export Product	Export	Import item	Quantity		
		Quantity		allowed		
1.	Fabric made out of Filament yarn	2063.630 Kgs.	Aramid yarn high tenacity	2270 Kgs.		
	of Aramids (Net content: Aramid		1100 DTEX+/-10%/3140			
	yarn high tenacity 1100		DTEX+/-10%/ 3300			
	DTEX+/-10%/ 3140 DTEX+/-		DTEX+/-10%			

10%/ 3300 DTEX+/-10% =	
2063.630 Kgs.)	
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.	

		Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:36/84-ALC3/2013 19.12.2013	Status: Deferred
8	HQ File :01/84/050/00267/AM14/		Lic.No/Date:0410152155 21.11.2013	Defer Date: 16.01.2014

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 16.01.2014.

	3	1,0,10,0010	Status: Approved
HQ File :01/84/050/00269/AM14/		Lic.No/Date:0410152166 21.11.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sample of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Pant (Trousers) with	44,444	68-75% Cotton 20-29%	1,00,000 Sq.
	pockets made of 68-75%	Nos.	Polyester 1-3% Spandex	meter
	Cotton 20-29% Polyester 1-		Denim fabric, GSM-356+/-	
	3% Spandex Denim fabric,		10%	
	GSM-356+/-10%		80% Polyester 20% Cotton	18,222 Sq.
			T/C pocketing fabric, GSM-	meter
			105+/-10%, width-58"	

			Zippers	44,444 Nos.
			Buttons	44,444 Nos.
			Rivets	1,77,776 Nos.
2.	Ladies Pant (Trousers) with	1,00,000	68-75% Cotton 20-29%	2,25,000 Sq.
	pockets made of 68-75%	Nos.	Polyester 1-3% Spandex	meter
	Cotton 20-29% Polyester 1-		Denim fabric, GSM-330+/-	
	3% Spandex Denim fabric,		10%	
	GSM-330+/-10%		80% Polyester 20% Cotton	41,000 Sq.
			T/C pocketing fabric, GSM-	meter
			105+/-10%, width-58"	
			Zippers	1,00,000 Nos.
			Buttons	1,00,000 Nos.
			Rivets	4,00,000 Nos.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/36/84-ALC3/2013	'	10 10 2012	Status: Approved
HQ File :01/84/050/00266/AM14/	RLA File :32/21/040/00132/AM14/	Lic.No/Date:3210070343 27.11.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sample of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Men's Trousers/Ladies Trouser	26,900	90% Polyester 10% Spandex	60,525 Sq.
	made of 90% Polyester 10%	Nos.	woven fabric, GSM-185+/-	meter
	Spandex woven fabric, GSM-		5%, width-52"	

		185+/-5% & 100% Polyester knitted mesh fabric, GSM-140+/-10%		100% Polyester knitted mesh fabric, GSM-140+/-10%, width-150-155 cms.	· •
10				#484 Plastic Cap Snap button, Size-18L	50,200 Nos.
				#333 Resin Pearl Prong Snap button, Size-18L	3600 Nos.
				#555 Resin Pearl Prong Snap button, Size-24L	3600 Nos.
	2.	Men's Short/Ladies Short made of 90% Polyester 10% Spandex woven fabric, GSM-185+/-5%	7800 Nos.	90% Polyester 10% Spandex woven fabric, GSM-185+/-5%, width-52"	12,480 Sq. meter
		& 100% Polyester knitted mesh fabric, GSM-140+/-10%		100% Polyester knitted mesh fabric, GSM-140+/-10%, width-150-155 cms.	4230 Sq. meter
				#484 Plastic Cap Snap button, Size-18L	15,600 Nos.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case N	No.:3/36/84-ALC3/2013	Party Name: GLOBAL MC ACCESSORIES PVT LTD	DE AND Meet No. 19.12.201:	/Date:36/84-ALC3/2013 3	Status: Approved
HQ Fil	e :01/84/050/00268/AM14/	RLA File :05/23/040/00359	AM14/ Lic.No/Da 28.11.201	ate:0510372230 3	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per lay-marker and measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-					
S.N	o. Export Product	Export	Import item	Quantity	

		Quantity		allowed
1.	Ladies Top made of 100% Cotton lace fabric, GSM-227+/-10%, Style Shirley		100% Cotton lace fabric, GSM-227+/-10%, width-75 cms.(14966 yards, 2330 Kgs.)	, and the second

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASE

(12)

Case No.408 M/s SRF Ltd., Viralimalai, Tamil Nadu				
NC 36/AM-14, dt. 19.12.2013	File No.01/84/162/339/AM-13/DES-V			
Fixation of Standard Input Output Norms (SION) for export product Dipped Belting Fabrics (EP)				
Conveyor Duck/Synthetic Fabrics of Nylon 6/66 & Polyester 840 Denier and above.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that Shri A.K. Agarwal, Addl. Industrial Adviser, Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers neither attended the meetings of Norms Committee nor furnished their comments on proposals related to Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers. Due to non-attendance the NC meetings, a letter was written to Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers at ADG(KCR) level. In a telephonic conversation, he desired to send all the original letters received from the applicant firm for consideration of the proposal, whereas photocopies of all the original letters have already been attached with the agenda item of this case. The Committee after deliberations decided to send a letter to Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers at DGFT level to direct Shri A.K. Agarwal, Addl. Industrial Adviser to attend the NC meetings and furnish their comments on the proposals related to Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers.

(13)

Case No.409	M/s James Walker Inmarco Industries Pvt. Ltd., Mumbai			
NC 36/AM-14, dt. 19.12.2013	File No.01/84/50/427/AM-13/DES-V			
Re-fixation of input output norms in respect of Advance Authorization No.0310717396 dated				
17.12.2012.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier NC in its meeting No.16/AM-14 held on 18.07.2013 allowed 3% wastage for all ingredients on the basis of manufacturing process. Now, the applicant firm has requested to enhance the wastage up to 7% for each input by claiming wastage during winding, braiding & silicon coating process. The Committee noted that the justification given by the applicant firm for enhancement of wastage is not supporting the higher wastage as in the manufacturing process given in the application, the applicant firm has mentioned Nil wastage for glass yarn in winding and during silicon coating of glass yarn braid. Therefore, the Committee as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/91/2013-14/Hosy., dated 19.12.2013 opined that the 3% wastage allowed earlier by NC in its meeting held on 18.07.2013 is sufficient and decided to maintain status quo in this case.

(14)

Case No.410 M/s James Walker Inmarco Industries Pvt. Ltd., Mumbai				
NC 36/AM-14, dt. 19.12.2013	File No.01/84/50/426/AM-13/DES-V			
Re-fixation of input output norms in respect of Advance Authorization No.0310717780 dated				
20.12.2012.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier NC in its meeting No.16/AM-14 held on 18.07.2013 allowed 3% wastage for all ingredients on the basis of manufacturing process. Now, the applicant firm has requested to enhance the wastage up to 7% for each input by claiming wastage during tape making, winding & braiding process. The Committee noted that the justification given by the applicant firm for enhancement of wastage is not supporting the higher wastage as in the manufacturing process given in the application, the applicant firm has mentioned Nil wastage for lapping rubber core with tape etc. Therefore, the Committee as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/92/2013-14/Hosy., dated 19.12.2013 opined that the 3% wastage allowed earlier by NC in its meeting held on 18.07.2013 is sufficient and decided to maintain status quo in this case.

(15)

Case No.411 M/s Bharat Silks, Bangalore			
NC 36/AM-14, dt. 19.12.2013	File No.01/84/50/076/AM-14/DES-V		
Ratification of input output norms in respect of Advance Authorization No.0710095283 dated 09.05.2013.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 09.01.2014.

(16)

Case No.412 M/s Bharat Fashions & Apparels, Bangalore				
NC 36/AM-14, dt. 19.12.2013	File No.01/84/50/021/AM-14/DES-V			
Ratification of input output norms in respect of Advance Authorization No.0710094612 dated				
03.04.2013.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 09.01.2014.

(17)

Case No.413	M/s Chiripal Industries Ltd., Ahmedabad		
NC 36/AM-14, dt. 19.12.2013	File No.01/84/50/281/AM-13/DES-V		
Ratification of input output norms in respect of Advance Authorization No.0810115375 dated 25.09.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sample of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/88/2013-14/Hosy., dated 18.12.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Flock fabric, GSM-238+/-10% having	80,255 Sq.	Nylon Tow	13,082 Kgs.
	net content 12,459 Kgs. of Nylon tow.	meter		
2.	Flock fabric, GSM-320+/-10% having	50,012 Sq.	Nylon Tow	8298 Kgs.
	net content 7903 Kgs. of Nylon tow.	meter		-

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.414	M/s Chiripal Industries Ltd., Ahmedabad			
NC 36/AM-14, dt. 19.12.2013	File No.01/84/50/448/AM-13/DES-V			
Ratification of input output norms against Advance Authorization No.0810118227 dated 06.02.2013.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 26.12.2013.

(19)

Case No.415	M/s Chiripal Industries Ltd., Ahmedabad			
NC 36/AM-14, dt. 19.12.2013	File No.01/84/50/280/AM-13/DES-V			
Ratification of input output norms in respect of Advance Authorization No.0810115374 dated				
25.09.2012.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sample of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/86/2013-14/Hosy., dated 18.12.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Flock fabric, GSM-251+/-10% having	14,920 Sq.	Nylon Tow	2432 Kgs.

	net content 2316 Kgs. of Nylon tow.	meter			
2.	Flock fabric, GSM-218+/-10% having	17,039 Sq	<u>l</u> .	Nylon Tow	2777 Kgs.
	net content 2645 Kgs. of Nylon tow.	meter			
3.	Flock fabric, GSM-252+/-10% having	22,966 Sq	լ.	Nylon Tow	3743 Kgs.
	net content 3565 Kgs. of Nylon tow.	meter			
4.	Flock fabric, GSM-346+/-10% having	23,051 Sq	լ.	Nylon Tow	3757 Kgs.
	net content 3578 Kgs. of Nylon tow.	meter			
5.	Flock fabric, GSM-243+/-10% having	22,632 Sq	լ.	Nylon Tow	3689 Kgs.
	net content 3513 Kgs. of Nylon tow.	meter			
6.	Flock fabric, GSM-210+/-10% having	23,596 Sq	լ.	Nylon Tow	3846 Kgs.
	net content 3663 Kgs. of Nylon tow.	meter			
7.	Flock fabric, GSM-242+/-10% having	14,150 Sq	ղ.]	Nylon Tow	2306 Kgs.
	net content 2196 Kgs. of Nylon tow.	meter			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(20)

Case No.416	M/s Chiripal Industries Ltd., Ahmedabad	
NC 36/AM-14, dt. 19.12.2013	File No.01/84/50/300/AM-13/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0810114745 dated		
31.08.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sample of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/87/2013-14/Hosy., dated 18.12.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
~				(

		Quantity			allowed
1.	Flock fabric, GSM-251+/-10% having	14,920	Sq.	Nylon Tow	2417 Kgs.
	net content 2302 Kgs. of Nylon tow.	meter			
2.	Flock fabric, GSM-218+/-10% having	17,039	Sq.	Nylon Tow	2743 Kgs.
	net content 2613 Kgs. of Nylon tow.	meter			
3.	Flock fabric, GSM-252+/-10% having	22,966	Sq.	Nylon Tow	3721 Kgs.
	net content 3543 Kgs. of Nylon tow.	meter			
4.	Flock fabric, GSM-346+/-10% having	23,051	Sq.	Nylon Tow	3850 Kgs.
	net content 3666 Kgs. of Nylon tow.	meter			
5.	Flock fabric, GSM-243+/-10% having	22,632	Sq.	Nylon Tow	3644 Kgs.
	net content 3470 Kgs. of Nylon tow.	meter			
6.	Flock fabric, GSM-210+/-10% having	23,596	Sq.	Nylon Tow	3775 Kgs.
	net content 3596 Kgs. of Nylon tow.	meter			
7.	Flock fabric, GSM-242+/-10% having	14,150	Sq.	Nylon Tow	2278 Kgs.
	net content 2170 Kgs. of Nylon tow.	meter			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(21)

Case No.417	M/s M.K. Fashions, Mumbai	
NC 36/AM-14, dt. 19.12.2013	File No.01/84/162/122/AM-12/DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.0310175422 dated		
31.12.2002		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that norms in this case has already fixed by Norms Committee in its meeting No. 43/AM-12 held on 02.02.2012. Therefore, the Committee was of the view that this matter may be examined by R.A., Mumbai at their level as per norms fixed by Norms Committee. The Committee decided to advise to applicant firm to approach the office of R.A., Mumbai in this case.

Case No.418	M/s Orient Craft Ltd., Gurgaon	
NC 36/AM-14, dt. 19.12.2013	File No.01/84/171/123/AM-14/DES-V	
Fixation of input output norms in respect of Annual Advance Authorization No.0510314445 dated		
13.01.2012		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.01.2014.

(23)

Case No.419	M/s Orient Craft Ltd., Gurgaon	
NC 36/AM-14, dt. 19.12.2013	File No.01/84/171/121/AM-14/DES-V	
Fixation of input output norms in respect of Annual Advance Authorization No.0510360065 dated		
17.07.2013		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.01.2014.

(24)

Case No.420	M/s Orient Craft Ltd., Gurgaon	
NC 36/AM-14, dt. 19.12.2013	File No.01/84/171/120/AM-14/DES-V	
Fixation of input output norms in respect of Annual Advance Authorization No.0510314445 dated		
13.01.2012		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.01.2014.

(25)

Case No.421	M/s Orient Craft Ltd., Gurgaon
NC 36/AM-14, dt. 19.12.2013	File No.01/84/171/122/AM-14/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No.0510314446 dated	

13.01.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.01.2014.

(26)

Case No.422	M/s Orient Craft Ltd., Gurgaon	
NC 36/AM-14, dt. 19.12.2013	File No.01/84/171/124/AM-14/DES-V	
Fixation of input output norms in respect of Annual Advance Authorization No.0510314445 dated		
13.01.2012		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.01.2014.

(27)

Case No.419	M/s Orient Craft Ltd., Gurgaon	
NC 36/AM-14, dt. 19.12.2013	File No.01/84/171/126/AM-14/DES-V	
Fixation of input output norms in respect of Annual Advance Authorization No.0510360065 dated		
17.07.2013		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.01.2014.